Bill No. 127 of 2021

THE CONSTITUTION (AMENDMENT) BILL, 2021

Ву

Shri Jagdambika Pal, M.P.

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further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2021.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of the Seventh Schedule.

2. In the Seventh Schedule to the Constitution, in List III- Concurrent List, after entry 17B, the following entry shall be inserted, namely:—

"17C. Environmental protection and matters relating to climate change.".

STATEMENT OF OBJECTS AND REASONS

The Constitution of India recognises the importance of environmental protection as a Directive Principle of State Policy under article 48A and also under the Twelfth Schedule. The Constitution is cognizant of environmental challenges being faced by the world and has entries in the Seventh Schedule which deal with certain aspects of environmental protection such as forests and protection of animals and birds. However, there is an increase in urgency of environmental protection in light of the challenges posed by climate change. There is no specific entry expressly for environmental protection and climate change in the Seventh Schedule. As a result, in the past, legislative competence for enacting some of the major environmental laws had to be derived from extraordinary provision of article 252 of the Constitution. Thus, there is a need for a specific entry relating to environmental protection and climate change. This is also in line with the recommendations of the Tiwari Committee set up by the Central Government which gave its report in 1980.

The Bill, therefore, seeks to amend the Seventh Schedule to the Constitution with a view to add an entry "Environmental protection and matters relating to climate change" in List-III (Concurrent List) so that Central Government could play its due role in the field of environment and climate change.

Hence this Bill.

New Delhi; March 9, 2021.

JAGDAMBIKA PAL

ANNEXURE

EXTRACT FROM THE CONSTITUTION OF INDIA

List III— Concurrent List

17B. Protection of wild animals and birds.

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(Shri Jagdambika Pal, M.P.)